

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.208 – IA/270(AHM)2024  
In  
CP(IB) 305 of 2018

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Bank of India

.....Applicant

V/s

Pacific Pipe Systems Pvt Ltd

.....Respondent

**Order delivered on 10/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

:Mr. Arjun Sheth, Advocate a. w. Mr. Rajiv Chawla,  
Advocate

For the Respondent

:Mr. Aditya Raval, Advocate for R-2/Liquidator  
Ms. Riya, Advocate for Mr. Anal Shah, Advocate for R-1

**ORDER**

Learned counsel for the applicant submits that he has filed rejoinder to the reply of R-1 today across the Bar. The same is taken on record.

Further, learned counsel for the R-2 also appeared in pursuance to fresh notice issued by this Tribunal and sought time to file reply. It is to be filed within ten days. Rejoinder, if any, be filed within ten days thereafter.

Re-list on 17.05.2024.

-Sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**